

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 347/2010

Subject : Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff from DOCO TO 31.3.2014 for (i) 160 MVA, 220/132 kV, 3-phase Auto Transformer at Kopili with associated bays (DOCO: 1.2.2010) and (ii) combined elements of 160 MVA, 220/132 kV, 3-phase Auto Transformer at Kopili and 132 kV, S/C Kopili-Khandong Transmission Line with associated bays (DOCO: 1.11.2010) under Missing Link Transmission System in NER for 2009-14 period.

Date of Hearing : 6/9/2011

Coram : Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondent : Assam State Electricity Board

Parties present : Shri. S.S. Raju, PGCIL
Shri. M.M. Mondal, PGCIL

The petitioner submitted that the delay in completion of the project was due to law and order problem in North Cachar Hills and on account of delays in obtaining the environment and forest clearance.

2. In reply to the query of the Commission, the representative of the petitioner submitted that the Revised Cost Estimate (RCE) has been approved by their Board and it will be submitted within a week.

3. The Commission directed the petitioner to submit the RCE within a week indicating the asset wise apportioned approved cost details.

4. Subject to the above, order in the petition was reserved.

Sd/-

(T. Rout)
Joint Chief (Law)

